

- (vi) Memorandum of Understanding between the Government of India (Ministry of Heavy Industries and Public Enterprises, Department of Heavy Industry) and the Heavy Engineering Corporation Limited (HEC), for the year 2009-10.

[Placed in Library. See No.L.T. 324/15/09]

- (vii) Memorandum of Understanding between the Government of India (Ministry of Heavy Industries and Public Enterprises, Department of Heavy Industry) and the Hindustan Salt Limited (HSL), for the year 2009-10.

[Placed in Library. See No.L.T. 320/15/09]

- (viii) Memorandum of Understanding between the Government of India (Ministry of Heavy Industries and Public Enterprises) and the Engineering Projects (India) Limited (EPI), for the year 2009-10.

[Placed in Library. See No.L.T. 323/15/09]

- (ix) Memorandum of Understanding between the Government of India (Ministry of Heavy Industries and Public Enterprises) and the Cement Corporation of India Limited (CCI), for the year 2009-10.

[Placed in Library. See No.L.T. 321/15/09]

- (x) Memorandum of Understanding between the Government of India (Ministry of Heavy Industries and Public Enterprises) and the Hindustan Cables Limited (HCL), for the year 2009-10.

[Placed in Library. See No.L.T. 322/15/09]

MOTION FOR ELECTION TO THE NATIONAL SHIPPING BOARD

THE MINISTER OF SHIPPING (SHRI G.K. VASAN): Sir, I move the following Motion:

That in pursuance of clause (a) of sub-section (2) of Section 4 of the Merchant Shipping Act, 1958 (44 of 1958), read with sub-rule (2) of Rule 4 of the National Shipping Board Rules, 1960, this House do proceed to elect, in such manner as the Chairman may direct, one Member from among the Members of the House, to be a member of the National Shipping Board in the vacancy caused due to the retirement of Shri Thennala G. Balakrishna Pillai from the membership of Rajya Sabha on the 21st April, 2009".

The question was put and the motion was adopted.
